

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 23rd MAY, 1974.

NOTIFICATION  
INCOME-TAX

626A, No. (F.No. 404/156/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri G. Satyanarayana Murthy, who is a Gazetted Officer of the Central Govt. to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri G. Subramanyam made under notification No. 49 (F.No. 404/55/70-ITCC) dated 23rd April, 1970 is cancelled with effect from 18th April, 1974.

3. The Notification shall come into force with effect from 23rd May, 1974.

*T.R. Aggarwal*

(T.R. AGGARWAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,  
The Government of India Press,  
New Delhi.

No 626A (F.No. 404/156/74-ITCC).

Copy forwarded to:-

1. All Commissioner of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IES (DT) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Chief Secretary, Government of Andhra Pradesh, Hyderabad.
7. The Accountant General, Andhra Pradesh, Hyderabad.
8. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
9. All Sections/Officers in Board's office.
10. Bulletin Section (3 copies).
11. Guard File.

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DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

ADK.

No. CC/ITCC/735/229/LSP/74.